

(1906) 02 MAD CK 0002
In the Madras High Court

Kasaram Rangiah

APPELLANT

Vs

Malla Chengama Naidu

RESPONDENT

Date of Decision : 15-02-1906

Acts Referred:

Stamp Act, 1899 — Section 35(a)

Citation : (1917) 33 MLJ 603

Judgement

1. The document is a bond and not a promissory note. Venku v. Sitaram I.L.R(1904) B. 82 It consequently can be admitted in evidence on

payment of penalty and stamp duty u/s 35(a) of the Stamp Act. of some kind whether skilled or unskilled.